

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

New Delhi, the 21st July, 1978.

N O T I F I C A T I O N

G.S.R. \_\_\_\_\_.- In exercise of the powers conferred by section 10 of the Dadra and Nagar Haveli Act, 1961 (35 of 1961), the Central Government hereby extends to the Union territory of Dadra and Nagar Haveli, the Maharashtra Sale of Trees by Occupants belonging to Scheduled Tribes (Regulation) Act, 1969 (Maharashtra Act XXIII of 1969), as in force in the State of Maharashtra at the date of this notification, subject to the following modifications, namely :-

MODIFICATIONS

1. Throughout the Act, unless otherwise directed in this notification,-
  - (a) for the words "State Government", wherever they occur, the word "Administrator" shall be substituted;
  - (b) for the word "Collector" wherever it occurs, the words "Deputy Conservator" shall be substituted.
2. In section 1, for sub-section (2), the following sub-sections shall be substituted, namely :-
  - "(2) It extends to the whole of the Union territory of Dadra and Nagar Haveli.
  - (3) It shall come into force on such date as the Administrator may, by notification in the Official Gazette, appoint."
3. In section 2,-
  - (a) in sub-section (1),-
    - (i) for clauses (a), (b) and (c), the following clauses shall be substituted, namely :-
      - (a) "Administrator" means the administrator of the Union territory of Dadra and Nagar Haveli appointed by the President under article 239 of the Constitution;
      - (b) "appointed day" means the date appointed under sub-section (3) of section 1;

(c) "Collector" means the collector of Dadra and Nagar Haveli;

(ca) "Deputy Conservator" means the Deputy Conservator of Forests;'

(ii) in clause (d), after the words and figures "Indian Forest Act, 1927", the words "but does not include the Deputy Conservator" shall be inserted;

(iii) clause (g) shall omitted;

(iv) in clause (h), for the words "State of Maharashtra", the words "Union territory of Dadra and Nagar Haveli" shall be substituted;

(v) for clause (i), the following clause shall be substituted, namely :-

"(i) 'trees' means trees in the holding of an occupant, but does not include the trees which exclusively belong to the Government under sub-section (2) of section 24 of the Dadra and Nagar Haveli Land Revenue Administration Regulation, 1971;"

2 of 1971

2 of 1971

(b) in sub-section (2), for the word "Code", the words and figures "Dadra and Nagar Haveli Land Revenue Administration Regulation, 1971" shall be substituted.

4. In section 6, in sub-section (1),-

Mah. XXXIV  
of 1964

(a) for the words, brackets and figures "the commencement of the Maharashtra Sale of Trees by Occupants belonging to Scheduled Tribes (Regulation) (Amendment) Act, 1974", the words "the appointed day" shall be substituted;

Mah. XXXIV  
of 1964

(b) for the words, figures, brackets and letter "section 3 of the Maharashtra Felling of Trees (Regulation) Act, 1964, and where such permission is deemed to have been granted under sub-section (1C) of section 3 of that Act, the application shall state such fact therein", the words and figures "the Dadra and Nagar Haveli Land Revenue Administration Regulation, 1971 and the rules made there-under" shall be substituted.

2 of 1971

5. In section 7,-

(a) for the words "such authority as may be prescribed in this behalf", the words "the Collector" shall be substituted;

- (b) for the words "appellate authority", the word "Collector" shall be substituted;
- (c) for the words "as it thinks", the words "as he thinks" shall be substituted.

6. In section 7A,-

(a) in sub-section (1)-

- (i) for the words "the Commissioner of the Division concerned" and the words "Commissioner of the Division", the word "Collector" shall be substituted;
- (ii) the words "it or" and the words "itself or", shall be omitted;

(b) in sub-section (2),-

- (i) for the word "Commissioner" in the two places where it occurs, the word "Collector" shall be substituted;
- (ii) the words "it or" occurring in two places shall be omitted.

7. For section 13, the following section shall be substituted, namely :-

"Power to make rules.

13. The Administrator may, by notification in the Official Gazette, and subject to the condition of previous publication in the Official Gazette, make rules for carrying into effect the provisions of this Act."

8. Section 14 shall be omitted.

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